

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 449 of 2020**

**IN THE MATTER OF:**

**Punjab National Bank**

**...Appellant**

**Versus**

**Amrit Hatcheries Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Ankur Mittal and Meera Murali, Advocates.**

**For Respondents: Mr. Anuj Singh and Mr. Anand Verma, Advocates with Mr. Bijay Murmuria, Liquidator for R-1.  
Mr. Jayant Mehta, Mr. Ashish Choudhury, Mr. Shwetank Nigam and Mr. Surya Kapoor, Advocates for R-2.  
Mr. Saurabh Kalia and Mr. Aaryan Sharma, Advocates for R-4.**

**With**

**Company Appeal (AT) (Insolvency) No. 504 of 2020**

**IN THE MATTER OF:**

**Haldiram Incorporation Pvt. Ltd.**

**...Appellant**

**Versus**

**Amrit Hatcheries Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Krishnendu Datta, Sr. Advocate with Mr. Abhay Gupta and Mr. Sharad, Advocates.**

**For Respondents: Mr. Anuj Singh and Mr. Anand Verma, Advocates with Mr. Bijay Murmuria, Liquidator for R-1.  
Mr. Jayant Mehta, Mr. Ashish Choudhury, Mr. Shwetank Nigam and Mr. Dharendra Nath, Advocates for R-2.  
Mr. Ankur Mittal and Meera Murali, Advocates for R-3.**

*Cont'd.... /*

**With**

**Company Appeal (AT) (Insolvency) No. 746 of 2020**

**IN THE MATTER OF:**

**Arun Kumar Gupta**

**...Appellant**

**Versus**

**Amrit Hatcheries Pvt. Ltd. & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Arik Banerjee and Mr. Abhishek Parmar,  
Advocates with Mr. Aurn Kumar Gupta, RP.**

**For Respondents: Mr. Anuj Singh, Advocate with Mr. Bijay Murmuria,  
Liquidator for R-1.**

**ORDER**  
**(Through Virtual Mode)**

**12.10.2020:** Mr. Ankur Mittal, Advocate representing the Appellant in 'Company Appeal (AT) (Insolvency) No. 449 of 2020' seeks a brief adjournment to file written submissions in conformity with the directions given earlier. He will confine his written submissions to three pages. The relevant case laws in support thereof can be annexed thereto. The same be filed within a week with advance copy provided to the learned counsel for the Respondents.

In 'Company Appeal (AT) (Insolvency) No. 504 of 2020' written submissions are stated to have been filed. Learned counsel for the parties may exchange their written submissions/notes within two weeks.

*Company Appeal (AT) (Insolvency) No. 449 of 2020, 504 of 2020 & 746 of 2020*

In 'Company Appeal (AT) (Insolvency) No. 746 of 2020' learned counsel for the Appellant claims to have filed the written submissions. He may exchange the same with the learned counsel for the Respondents, who may file their written submissions within two weeks, if not already filed.

Mr. Ankur Mittal, learned counsel representing the Appellant in 'Company Appeal (AT) (Insolvency) No. 449 of 2020' (lead case) advanced his arguments in part. Hearing remained inconclusive.

List all the appeals 'for further hearing' on **20<sup>th</sup> November, 2020 at 2:00 PM.**

**[Justice Bansi Lal Bhat]  
Acting Chairperson**

**[Kanthi Narahari]  
Member (Technical)**

**[Shreesha Merla]  
Member (Technical)**

*ns/gc*